



FORM No. 4

See Rule (12)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH

## ORDER SHEET

Application No. OA. 196 of 2006.

Applicant (s) Kamal Yadav Respondent (s) Union of India & Others.

Advocate for Applicant (s) Dr. Dinabandhu Mishra Advocate for Respondent (s) \_\_\_\_\_

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O of Rs. 55/- filed. Copy served. For favour of Registration please as per memo.</p> <p><u>27.2.06.</u> S.O.(J) <u>1.3.06</u></p> <p>DR. Applicant may remove defects <u>1.3.06</u></p> <p>S.O.(J) <u>01.03.06</u></p> <p>Defects removed. For favour of Registration please.</p> <p><u>3.3.06.</u> S.O.(J) <u>3/3/06</u></p> <p><u>03.03.04</u></p>	<p>REGISTER</p> <p><u>03.03.06.</u></p> <p><u>ORDER DATED: 06.03.2006</u></p> <p>Being aggrieved by the order impugned under Annexure-8 dated 01.10.2004, the Applicant submitted representations to the authorities/Respondents under Annexures-9 and 10 to this Original Application. It is the case of the Applicant that those representations of the Applicant, submitted under Annexure-9 and Annexure-10, have not yet been redressed by the Respondents; for which he has approached this Tribunal the present Original Application filed under Section 19 of the Administrative Tribunals Act, 1985.</p> <p>P.T.O</p>

Notes of the Registry

Orders of the Tribunal

For Admission -  
Copy served.

Benech

h  
3/3/06

Copy of Order may  
be given to both the  
Counsel.

R  
20-4-06

h  
21/4/06  
S.O. (J)

Copy of Order with  
notice may be sent  
to all respondents.

R  
1/5/06

h  
3/5/06

2. Heard Dr. Dinabandhu Mishra, Ld. Counsel appearing for the Applicant and Mr. R.C.Rath, Ld. Standing Counsel for the Railways; on whom a copy of this O.A. has already been served and perused the materials placed on record.

3. Since the representations of the Applicant are still pending with the Respondents being undisposed, this Original Application is hereby disposed of with direction to the Respondents to consider the grievances of the Applicant as raised in his representations under Annexure-9 and Annexure-10 and in this Original Application (under intimation to the Applicant) within a period of three months.

4. With the aforesaid observation and direction, this Original Application stands disposed of.

5. Send copies of this order to the Respondents, along with copies of the Original Application, and a free copy of this order be sent to the Applicant in the address given in the Original Application.

6. Free copies of this order be also given to Dr. Dinbandhu Mishra, Ld. Counsel appearing for the Applicant and to Mr. R.C.Rath, Ld. Standing Counsel for the Railways.

MEMBER (JUDICIAL)

J. S. Chatterjee  
26/03/06